

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

11. **Claim Related IA:-** IA 1313/2020 IA 1334/2020
Other Miscellaneous App :- IA 1229/2021 IA 2239/2021
IA 662/2021 IA 1700/2021
IA 2521/2020
IA 1462/2021 In IA 721/2021

IA arising out of Contractual
/Related Disputes :- IA 316/2021

Other IA's:- IA 2208/2021 IA 2200/2021
In C.P. (IB)/4258(MB)2019

CORAM:

SHRI SHYAM BABU GAUTAM JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (T) HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2022**

NAME OF THE PARTIES: - IA 1313/2020 Merino Shelters Pvt Ltd.
V/s
Mr. R. Subramiakumar

IA 1334/2020 Man Realty Ltd
V/s
R. Subramaniakumar

IA 2239/2020 Reserve Bank of India

IA 662/2021 Catalyst Trusteeship
Limited

IA 1700/2021 Rite Developers Private
Limited
V/s
**Administrator of Dewan Housing
Finance Ltd**

IA 2521/2020 My Mudra Fincorp
Limited
V/s
R. Subramaniakar

IA 1462/2021 Barclays Bank PLC

V/s

**Administrator of Dewan Housing
Finance Corporation Ltd**

IA 316/2021 Shivam Corporation

V/s

Dewan Housing Finance Corporation Ltd.

**IA 2200/2022 Piramal Capital And
Housing Finance Limited**

V/s

ICICI Bank

IN THE MATTER OF

Reserve Bank of India

V/s

**Dewan Housing Finance Corporation
Limited**

APPEARANCE :

**FOR PRIMAL CAPITAL AND HOUSING.
FINANCE LIMITED**

: Mr. Chitra Rentala

FOR THE COC

: Mr. Aniruddh Gambhir

Section: 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Virtual Hearing (VC).

IA No. 1313/2020, IA No. 1334/2020, IA No. 2239/2021, IA No.

2521/2020, IA No. 316/2021:- None appeared for the applicant nor has

provided hard copies of these IAs. In view of that, **IA No. 1313/2020, IA No.**

1334/2020, IA No. 2239/2021, IA No. 2521/2020, IA No. 316/2021 are

dismissed for want of non- prosecution.

IA No. 1229/2021:- Senior Advocate, Mr. JP Sen appeared for the applicant. Senior Advocate appearing for the applicant seeks liberty to withdraw the present applicant contending that the Order of the approval of the Resolution Plan have been challenged before the Hon'ble NCLAT and then filed an appealed before the Hon'ble Supreme Court. Hence, he seeks to withdraw the present applicant and file fresh application subject to outcome of the Order passed by the Hon'ble Supreme Court. In view of the above submissions, the **IA No. 1229/2021** is **dismissed** and **allowed to be withdrawn**.

IA No. 662/2021:- Counsel, Mr. Rohit Gupta appeared for the applicant. Counsel appearing for the applicant seeks time to take instruction whether to prosecute the matter or to withdraw the present application. In view of the above, list **IA No. 662/2021** on **09.01.2023** for hearing.

IA No. 1700/2021:- None appeared for the applicant. List **IA No. 1700/2021** on **09.01.2023** either for appearance or dismissal of the Interlocutory Application.

IA No. 1462/2021 in IA No. 721/2021:- Adv. Madhura K. appeared for the applicant. At the request of the Counsel appearing for the applicant, list **IA No. 1462/2021 in IA No. 721/2021** on **09.01.2023** for hearing.

IA No. 2208/2021:- Counsel, Ms. Chitra Rentala appeared for the Primal Capital and Housing Finance Limited. Counsel, Mr. Ravi Rattesar appeared for the Intervenor. At the request of the parties, list **IA No. 2208/2021** on **09.01.2023** for hearing.

IA No. 2200/2022:- Counsel, Ms. Chitra Rentala appeared for the Primal Capital and Housing Finance Limited/applicant. Counsel, Mr. Rishi Thakur appeared for the Respondent No.1. Counsel, Mr. Ashish S. Kamat appeared for the Respondent No. 2. Counsel appearing for the applicant submits that she will take instruction whether to prosecute the present Interlocutory Application or withdraw before the adjourned date. At the request of the Counsel appearing for the applicant, **list IA No. 2200/2022** on **09.01.2023** for hearing.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)
29.06.2022
Sushil

Sd/-
JUSTICE P. N. DESHMUKH
Member (Judicial)